

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 251/TT/2020

- Subject** : Revision of transmission tariff of the 2001-04, 2004-09 and, 2009-14 tariff period, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for two number of assets under CTP Augmentation in the Southern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd. and 16 others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S Raju, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Dr. R. Kathiravan, TANGEDCO
Shri R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period of Asset-I: 315 MVA 400/220 kV Auto Transformer at Hyderabad and Asset-II: 50 MVAR Reactor at Cuddapah forming part of the Combined Asset under CTP Augmentation in the Southern Region.
 - b. The date of commercial operation (COD) of Asset-I and Asset-II was 1.4.1995 and 1.4.1997 respectively and the assets were combined during 2009-14 tariff period vide order dated 8.12.2010 in Petition No. 119/2010 and tariff computation is based on notional COD, i.e., 1.4.1997.



- c. The tariff of the 2009-14 was trued up and tariff of the 2014-19 tariff period of the Combined Asset was approved by the Commission vide order dated 6.11.2015 in Petition No. 138/TT/2014. The true-up of tariff of the 2014-19 tariff period and tariff of the 2019-24 tariff period is claimed based on the capital cost allowed vide order dated 6.11.2015 in Petition No. 138/TT/2014 for Combined Asset. No ACE has been claimed during 2014-19 tariff period.
- d. The revised claim of ACE and de-capitalisation has been submitted vide affidavit dated 30.7.2021 for the 2019-24 tariff period on account of replacement of problematic/ defective equipment that are going to complete 25 years and on account of deconstruction of old and dilapidated buildings that have completed 30 years of useful life. De-capitalisation has been claimed on account of the sub-station equipment proposed for replacement at sub-stations under CTP Augmentation covered under this petition which were put under commercial operation in 1997.
- e. The information sought in Technical Validation letter was filed vide affidavit dated 30.7.2021 along with revised Auditor Certificate, revised tariff forms, justification for ACE claimed and OEM correspondences.

3. In response to the Commission's query regarding scope of the project, the Petitioner submitted that the details have been filed in affidavit dated 30.7.2021. He submitted that one 315 MVA, 400 kV/230 kV transformer along with associated equipment at Khammam and one 50 MVAR Reactor along with associated equipment at Gazuwaka are covered under the Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in the Southern Region.

4. The Commission observed that assets under the scope of work are not clearly mentioned and directed the Petitioner to submit the clear details of assets covered under the project.

5. The learned counsel for TANGEDCO submitted that the submissions made earlier in Petition No.243/TT/2020 on the issue of maintainability may be considered in the instant petition as well and sought 3 weeks to file reply on maintainability and merits in the matter.

6. After hearing the parties, the Commission directed the Respondents including TANGEDCO to file reply by 25.8.2021 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 9.9.2021 along with clear details of assets covered under the project. The Commission directed the parties to adhere to the timelines and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

